

(ब) और (ग) . जी नहीं। लेकिन 21-3-1973 को लोक सभा में रेल मंत्री द्वारा दिये गये बयान को ध्यान में रखते हुए इस संबंध में समीक्षा की जा रही है।

वर्ष 1972 में बिना टिकट, यात्रा करने वाले व्यक्तियों से बसूल किया गया जुमाना

5832. श्री शंकर बहाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि गत एक वर्ष में जनवरी, 1973 तक रेल गाड़ियों में क्षेत्रवार बिना टिकट यात्रा करते हुए पकड़े गये यात्रियों से जुमाने के रूप में कितनी धनराशि बसूल की गई ?

रेल मंत्रालय स उपमंत्री (श्री मोहम्मद शफी कुरेशी) 1972 के दौरान और जनवरी, 1972 में बिना टिकट यात्रा करने वाले यात्रियों से बसूल की गयी जुमाने की रकम इस प्रकार है :-

रेलवे	1972 के दौरान रुपये	जनवरी, 1973 में रुपये
मध्य	1,42,240	9,034
पूर्व	8,45,432	71,240
उत्तर	3,55,781	10,180
पूर्वोत्तर	2,75,042	20,255
पूर्वोत्तर सीमा	3,131	578
दक्षिण	49,207	5,957
दक्षिण-मध्य	25,076	462
दक्षिण-पूर्व	18,934	1,490
पश्चिम	69,564	7,001

Increase in Payment of Claims to Traders due to unholy Alliance with Claim Staff

5434. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the increasing number of cases of compensation for goods pilfered while in the custody of Railway is due to unholy alliance of traders with the claims dealing authorities at different levels; and

(b) if so, the action taken to guard against such payments?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Claims are settled on merits and under the extant legal provisions after careful scrutiny of all relevant records regarding the quantum of shortage; amount claimed and the title of the claimants. Claims of high valuation are paid only after prior check and concurrence by the associated Finance.

Quarters for Station Masters and Assistant Station Masters

5835. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Station Masters and Assistant Station Masters provided with quarters Zone-wise;

(b) whether Station Masters and Assistant Station Masters are classified as essential staff performing shift duties and their number Zone-wise without quarters; and

(c) if so, the reasons why extra fund is not allotted for immediate construction of quarters for them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to

(c). The information is being collected and will be laid on the Table of the Sabha.

Officers kept at Zonal and Divisional Headquarters for more than Five Years

5836. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of officers kept at one Zonal and Divisional Headquarters for more than five years; and

(b) the reasons for their not being transferred?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) The information is being collected and will be placed on the table of the Sabha

(b) No rigid period of stay of officers at one place has been fixed. Transfers are periodically made keeping in view administrative requirements.

Integrated plan for Power Development

5837. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have worked out any integrated plan for power development in the country; and

(b) if so, what are the respective places of hydel, thermal and nuclear energies in the development of power generation under the plan?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) Yes, Sir Ministry of Irrigation and Power have prepared a Power Plan (Generation) for the decade 1971-81 on integrated basis

(b) According to this Plan, the total installed capacity in the country is proposed to be increased to 52.00 million KW comprising 22.3 million KW

of hydro, 25.5 million KW of thermal and 4.2 million KW of nuclear capacity.

Cases pending with Kerala High Court

5838. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the total number of pending cases in the Kerala High Court;

(b) since when these cases were pending; and

(c) the reasons for the slow disposal of cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) 29,353 cases at the end of 1972.

(b) A statement is attached.

(c) The main reason is increase in institutions.

STATEMENT

Number of cases	Since when pending
3	1951
—	1952
2	1953
1	1954
2	1955
1	1956
3	1957
1	1958
—	1959
1	1960
2	1961
1	1962
1	1963
1	1964
8	1965
20	1966
35	1967
250	1968
1,037	1969
3,257	1970
6,411	1971
18,316	1972